

(2021) 08 OHC CK 0089

In the Orissa High Court

Case No : Writ Petition (Civil) Nos. 24485, 24487 Of 2021

Goutam Pradhan

APPELLANT

Vs

CMC, Cuttack And Others

RESPONDENT

Date of Decision : 19-08-2021

Acts Referred:

Land Acquisition Act, 1894 — Section 28A

Citation : (2021) 08 OHC CK 0089

Hon'ble Judges : Dr. S. Muralidhar, CJ;B. P. Routray, J

Bench : Division Bench

Advocate : S. K. Joshi, S. N. Das,

Final Decision : Disposed Of

Judgement

1. The limited grievance of the Petitioner is that his petition under Section 28-A of the Land Acquisition Act, 1894 (â??LA Actâ??), which is stated

to be pending since 3rd April, 2019 before the Special Land Acquisition Officer, Khariar, (SLAO), may be directed to be disposed of in a time bound

manner.

2. Accordingly, a direction is issued that the aforementioned petition, if not already disposed of, shall be disposed of by the SLAO, Khariar (Opposite

Party No.3) by a reasoned order after hearing the Petitioner, not later than 6th December, 2021. For this purpose, a certified copy of this order be

produced by the Petitioner before Opposite Party No.3 on 4th October 2021 then the above matter will be listed before Opposite Party No.3 for

directions.

3. The writ petition is disposed of in the above terms.

4. A certified copy of this order be issued as per rules.

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